

পঞ্জীকৃত নম্বৰ ১২

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বাজপত্র

सत्यमेव जयते

The Assam Gazette

অসমধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৱৰ শ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 139 দিলাপুৰ, বুধবাৰ 21 আগষ্ট 1991, 30th শাওন, 1913 (সক)
No. 139 Dispur Wednesday, 21st August, 1991, 30th Sravana
1913 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 20th August, 1991

No. LGL. 108/83/224.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Sl. No.
Date .. Year ..
Name—Legislative Dept.
Govt. of Assam.

ASSAM ACT NO. V 1991

(Received the assent of the Governor on
20th August, 1991)

THE GUWAHATI MUNICIPAL COR-
PORATION (AMENDMENT) ACT, 1991

An
Act

further to amend the Guwahati Municipal
Corporation Act, 1969.

Preamble. Whereas it is expedient further to amend ^{Assam Act I} ^{of 1973}
the Guwahati Municipal Corporation Act, 1969,
hereinafter referred to as the principal Act.

It is hereby enacted in the Forty-second
Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Guwahati
Municipal Corporation (Amendment)
Act, 1991.

(2) It shall have the like extent as the
principal Act.

(3) It shall be deemed to have come
into force on the twenty-sixth day of
October, 1990.

Amendment of section 425 of Assam Act-I, 1973. 2. In the principal Act, in Section 425, for
the words "eight years" appearing at the end of
second proviso to sub-section (1), the words
"nine years" shall be substituted.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.